

Central Administrative Tribunal, Principal Bench

Contempt Petition No.147 of 2001 in
Original Application No.1540 of 2000

New Delhi, this the 26th day of March, 2001

Hon'ble Mr.Kulidip Singh,Member (J)
Hon'ble Mr.M.P.Singh,Member(A)

Mangtoom Ram S/o Shri Harbhajan
R/o Q.No.806, Sewa Nagar
Jhuggi No.3, New Delhi

- Petitioner

(By Advocate - Sh.Gyaneshwar,proxy for Sh.U.Srivastava)

Versus

1. Shri M.N.Sabharwal
Secretary
Cabinet Secretariat
Govt. of India, New Delhi

2. Shri T.K.Mitra
Director (Admn.)
Govt. of India, Cabinet Secretariat
Special Protection Group
No.1.Safdarjung Lane
New Delhi

- Respondents

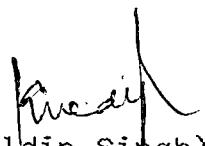
O.R.D.E.R(ORAL)

By Hon'ble Mr.Kulidip Singh,Member(J)

Learned counsel for the petitioner seeks permission to withdraw the C.P. with liberty to file an O.A. agitating his grievance.

2. In view of the submission made by learned counsel for the petitioner, C.P.147/2001 is dismissed as withdrawn with liberty to file an O.A. in accordance with law, if so advised.


(M.P. Singh)
Member(A)


(Kulidip Singh)
Member(J)

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